



2026:AHC:23854

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 446 of 2026

Ramjeet

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anjali, Pramod Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"A. Issue a writ, order or direction in the nature of mandamus commanding respondent no. 2 to decide the recall application case no. RST/3011/2024 computerized case no. 202454156000003011, under section 48(3), Uttar Pradesh Consolidation of Holding Act, 1953 (State versus Ramnarayan and others) arising out of case no. 952 of 1999, pending before the Court of Consolidation Officer Azamgarh, District Azamgarh within a period specified by this Hon'ble court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **ten months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 4, 2026
vkg

(Dinesh Pathak,J.)